

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.
PRINCIPAL BENCH – COURT NO.III**

Service Tax Appeal No.52477 of 2018

[Arising out of Order-in-Appeal No.127 (CRM)/CE/JDR/2017-18 dated 12.03.2018 passed by the Commissioner of Central Goods and Service Tax Commissionerate, Jodhpur]

M/s.Shri Adinath Electricals,
827, Mahaveer Nagar-I,
Kota.

Appellant

Versus

Commissioner, Central Goods & Service Tax,
G-105, New Jodhpur Industrial Area,
Jodhpur-342 003.

Respondent

APPEARANCE:

None for the appellant.

Shri Harsh Vardhan, Authorised Representative for the Respondent.

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Final Order No.51488/2023

DATE OF HEARING/DECISION:17.10.2023

BINU TAMTA:

It has been submitted by both the sides that the matter has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The appeal is accordingly dismissed.

[Order dictated and pronounced in open court]

**(Binu Tamta)
Member (Judicial)**

**(P.V. Subba Rao)
Member (Technical)**

Ckp.

